

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON 29.11.2022 at 02.30 PM THROUGH VIDEO CONFERENCING

PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON' BLE PRESIDENT
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)

IN THE MATTER OF : Ezhil Chemical Pvt Ltd

MAIN PETITION NUMBER : CP(IB)/139(CHE)/2021

(IA/MA) APPLICATION NUMBERS

IA/1338(CHE)2022



1 IA/1338(CHE)2022 IN CP(IB)/139(CHE)/2021

ORDER

The Applicant is represented by the Ld. Counsel Mr. T.Chandrasekaran through video conferencing mode.

The Application has been filed by State Bank of India who is one of the Financial Creditor in the matter.

It is averred that the CoC in their meeting held on 05.11.2022 has resolved to appoint Mr. D.Ebenesar Inbaraj, Reg No. IBBI/IPA-001/IP-P00754/2017-18/11286.

It was also stated by the Ld. Counsel for the Applicant that the said resolution was passed unanimously by the CoC.

Taking into consideration the above averments, Mr. D.Ebenesar Inbaraj, Reg No. IBBI/IPA-001/IP-P00754/2017-18/11286 is hereby appointed as the RP of the Corporate Debtor.

The present IRP Mr. Tharuvai Ramachandran Ravichandran is hereby discharged from his assignment. The outgoing IRP is directed to hand over all documents, assets, if any, of the Corporate Debtor to the newly appointed RP within three (3) days from the date of this Order.

Accordingly, IA/1338(CHE)2022 stands **disposed off**.



(SAMEER KAKAR)
MEMBER (TECHNICAL)

MS



(JUSTICE RAMALINGAM SUDHAKAR)
PRESIDENT